

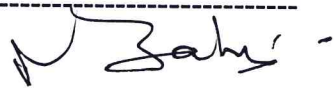
NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/397/ (IB)/2017
NAME OF THE PETITIONER(S) : GHANSHYAM PARAMANAND GONDALIA
NAME OF THE RESPONDENT(S) : S & S INDUSTRIES AND INDUSTRIES LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	N. D. BAHETY	Advocate for Petitioner.	

ORDER

The Court Master has shown the order sheet in TCP/397/IB/17 on which Advocate for Petitioner Mr. N.D. Bahety has put his signature. However, at the time when the matter was called, he did not cause appearance before this Bench. The **Registry** is directed to issue a notice to Mr. N.D. Bahety so as to explain that why he has put his signature before calling up the matter. Put up on **07.08.2017** at **10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)